

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/084/2014

Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for recovery of amounts claimed by Sasan Power Limited in terms of monthly bills.

Date of hearing : 3.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and others

Parties present : Shri Amit Kapoor, Advocate, SPL
Ms. Swagatika Sahoo, Advocate, SPL
Ms. Anushree Bardhan, Advocate, SPL
Shri N.K. Deo, SPL
Shri Arun Dhillon, SPL
Shri G. Umamathy, Advocate, MPPMCL
Shri Karan Jain, Advocate, BRPL/BYPL
Shri Bipin Gupta, Advocate, AVVNL/JVVNL
Shri S.K. Bansal, Advocate, AVVNL/JVVNL
Shri Mahinder, Reliance Power Limited

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for seeking recovery of amounts due to the petitioner under the monthly bills periodically raised against the beneficiaries of the Sasan UMPP for supply of power. Learned counsel submitted that the beneficiaries have made only part payment, *inter-alia* on the ground that the issue of commissioning of first unit of Sasan UMPP is pending before the Commission.

2. Learned counsel for the lead procurer, Madhya Pradesh Power Management Company Ltd., submitted that the present petition is premature since the question of COD of Sasan UMPP has been raised in Petition No. 85/MP/2013 which is presently under consideration of the Commission and the payment of tariff is related to the COD of the generating station.

3. After hearing the learned counsels for the petitioner and MPPMCL, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 4.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 18.9.2014.

5. The petition shall be listed for hearing on 23.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)